

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Tuesday 20<sup>th</sup> day of November Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

M.A. 310/779/2017  
in  
O.A.310/1649/2017  
&  
O.A.310/1649/2017

S. Stephan,  
Type -C, Block 1,  
AIR Staff Quarters,  
Contonement,  
Trichy-1.

....Applicant in both MA and OA

(By Advocate: Ms. Prema K)

Versus

1. Union of India Rep. by  
The Deputy Director General,  
(Southern Zone),  
All India Radio,  
Kamarajar Salai,  
Chennai-5;
2. The Secretary,  
Ministry of Information & Broadcasting,  
Sastry Bhavan, New Delhi- 110 001;
3. The Chief Executive Officer,  
Prasar Bharathi, II Floor,  
PTI Building, Parliament Street,  
New Delhi- 110 001;

4. The Director General,  
All India Radio,  
Akash Vani Bhavan,  
Sansad Marg,  
New Delhi- 110 001;
5. The Secretary,  
The Department of Personnel & Training  
under the Ministry of Public Grievances  
and Administrative,  
Shastri Bhawan,  
New Delhi;
6. The Pay and Accounts Officer,  
All India Radio,  
Mylapore,  
Chennai- 600 004;
7. The Head Office,  
Assistant Station Director  
Programme All India Radio,  
Karaikkal;
8. The Head Office Rep. by its  
Dy. Director General Engineering,  
All India Radio,  
Trichirappalli.

...Respondents in both MA and OA

(By Advocate: Mr. K. Rajendran)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is taken up, there is no representation for the applicant. However, Counsel for the respondents present.

2. It is seen that the applicant was unrepresented on 6.8.2018. On 05.09.2018, counsel for the applicant sought short adjournment and, accordingly, that matter was posted for 18.09.2018 with the condition that no further adjournment would be granted. Also, the caption 'for dismissal' was directed to be removed the second time at the request of the counsel for the applicant. Thereafter, as the matter could not be reached on 18.09.2018, it was posted for 22.10.2018 on which date also, there was no representation for the applicant. Today also, there is no representation for the applicant although the matter had been listed under the caption 'For Orders'.

3. In the above background, it would appear that the applicant is not interested to prosecute the matter. OA is accordingly dismissed for default. Consequently, M.A. for condoning delay of 2479 days in filing the OA stands dismissed. No costs.

(P. MADHAVAN)  
MEMBER (J)

Asvs.

(R. RAMANUJAM)  
MEMBER (A)

20.11.2018